

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SES ENERGY SERVICES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SES Energy Services India Private Limited
2.	Date of incorporation of corporate debtor	11.06.2014
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2014FTC255441
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No.101, A-Wing, Reliable Tech Park, Plot No. 31, Thane Belapur Road, Airoli, New Mumbai - 400708
6.	Insolvency commencement date in respect of corporate debtor	25.11.2022
7.	Estimated date of closure of insolvency resolution process	24.05.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dipti Mehta IBBI Registration No. IBBI/IPA-002/IP- N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 201-2016, Shiv Smriti, 49A, Dr. Annie Besant Road, Worli, Mumbai - 400018. Email id - dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 201-206, Shiv Smriti, 49A, Dr. Annie Besant Road, Worli, Mumbai - 400018. Email id - cirpses@gmail.com
11.	Last date for submission of claims	09.12.2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	There are no class of creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in Physical Address: N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SES Energy Services India Private Limited on November 25, 2022.

The creditors of SES Energy Services India Private Limited, are hereby called upon to submit their claims with proof on or before December 09, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Dipti Mehta
Insolvency Professional



Place: Mumbai
Date: 26.11.2022

